

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT - IV**

21.

**CP(IB)-2342(MB)/2019**

CORAM:

SHRI RAJASEKHAR V.K.  
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **23.08.2019**

NAME OF THE PARTIES:

Dilrez Gopal  
v/s.  
Marvel Realtors & Developers Ltd.

SECTION: 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

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**ORDER**

1. Ld. Counsel for the parties present.
2. Ld. Counsel for the Financial Creditor seeks leave of this Tribunal to withdraw the Petition. Upon endorsement made to this effect on the Petition by the Counsel on record, this Company Petition [CP(IB)-2342(MB)/2019] is hereby **dismissed** as withdrawn.

Sd/-

**RAVIKUMAR DURAISAMY**  
**Member (Technical)**

Sd/-

**RAJASEKHAR V.K.**  
**Member (Judicial)**

23.08.2019

pvs